

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 29219/2019

(Arising out of impugned final judgment and order dated 16-01-2019 in CRLA No. 186/1987 passed by the High Court Of Judicature At Allahabad)

SHEO BARAN

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

(FOR ADMISSION and Interim Relief and
IA No.160685/2019-CONDONATION OF DELAY IN FILING and
IA No.160689/2019-EXEMPTION FROM FILING O.T. and
IA No.160687/2019-CONDON.OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 25-10-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. R. Sathish, Adv.
 Ms. Anjali Dubey, Adv.
 Mr. P. N. Ramalingam, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We have heard Mr. R. Sathish, learned counsel appearing for the petitioner, who has submitted that the specific overt act of gun-shot injury was attributed to Man Singh and Vinod Pandey but no specific overt act has been attributed to the petitioner herein-Sheo Baran. Learned counsel has further submitted that the petitioner has been convicted only by invoking the constructive law under Section 149 I.P.C. and there has been no recovery from the petitioner.

Having regard to the above submissions made at the Bar, issue notice.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER